

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.215 - IA/1435(AHM)2023
in
CP(IB)/42(AHM)2023

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Lakhmaben Khimabhai Movaniya (Gadhvi)

.....Respondent

Order delivered on: 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Biju Nair, Adv.

For the RP

: Mr. Saurabh Rachchh, Adv.

For the Personal Guarantor

: Mr. Monaal Davawala, Adv

ORDER

Ld. Counsel for the Respondent guarantor submits that in pursuance to the reply the applicant has filed rejoinder by adding additional documents which are not part of the original petition. Hence, he seeks liberty to file sur-rejoinder to the same, be filed if any, within a week.

Re-list before the regular bench on 20.02. 2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)